

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA(SH) No. 103 of 2013

07.08.13

Heard Mr. R Gurung, the learned counsel for the petitioner.

Call for CD.

List this matter on **8.08.13** for CD and Hearing.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA(SH) No. 104 of 2013

07.08.13

Heard Mr. R Gurung, the learned counsel for the petitioner.

Call for CD.

List this matter on **8.08.13** for CD and Hearing.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA(SH) No. 105 of 2013

07.08.13

Heard Mr. R Gurung, the learned counsel for the petitioner.

Call for CD.

List this matter on **8.08.13** for CD and Hearing.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC WP (C)(SH) No. 250 of 2013

07.08.13

Heard Mr. BK Deb Roy, the learned counsel for the applicant as well as Mr. MF Qureshi, the learned GA.

The learned GA submits that he needs 2(two) weeks' time to get instruction from the department concerned on the instant proposed amendment.

2(two) weeks' time is allowed as prayed for.

List this matter on 21.08.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP (C)(SH) No. 99 of 2011

07.08.13

Heard Mr. MF Qureshi, the learned counsel for the petitioner who submits that the matter may be fixed next week.

Mr. SP Mahanta, the learned counsel appearing for on behalf of respondents No. 1 & 2 as well as Mr. IC Jha, the learned counsel appearing for on behalf of respondent No. 3 are present.

List this matter on 19.08.13 for Hearing.

JUDGE

V. Lyndem.